

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 12/10 held on 23.06.2009.

The Meeting No. 12/10 of Norms Committee-II was held on 23.06.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. N. L. Goswami, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/2008/TSW(B)262 dated 05.06.2009. (copy enclosed). For items of import No. 4 & 5 the firm is advised to provide the information already called for. R/A may take suitable consequential action accordingly.			
2	Case No.:90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed

	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
3	Case No.:69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments furnished by DOT are for some other licence as the items of import are not matching. Accordingly, DOT may be requested to provide the correct comments. The case stands deferred and to be relisted on 18.08.2009.			
4	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
5	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			
6	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed

	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

7	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

8	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

9	Case No.:9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

10	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:23.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.

11	Case No.: 14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.			

12	Case No.: 15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.			

13	Case No.: 5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from DC(SSl) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

14	Case No.: 8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

15	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

16	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

17	Case No.:13/25/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM09/	RLA File :07/24/040/00307/AM09/	Lic.No/Date:0710059704 11.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. Net export weights of 104.16 Kgs., 4.98 Kgs., 23.79 Kgs., 17.04 Kgs., 10.92 Kgs., 21.84 Kgs., 34.31 Kgs., 47.725 Kgs., 68.4 Kgs., & 159.4 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 10 respectively. 2. Weights of 39.99 Kgs, 0.33 Kgs, 17.45 Kgs., 1.08 Kgs, 2.4 Kgs & 5.6 Kgs may be specified with the quantities of import items at S.Nos. 1, 2, 3, 4, 9 & 10 respectively and the same may be allowed as applied for. 3. Total weight of import items from SI. Nos 5 to 8 may be allowed as 165.04 Kgs inclusive of 44 % wastge after 15 % recovery. R/A may take suitable consequential action accordingly.			

18	Case No.:1/27/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00383/AM09/	RLA File :32/24/040/00027/AM09/	Lic.No/Date:3210038767 15.09.2008	Defer Date:23.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the AA on ad-hoc basis. Hence decided to close the case on the part of NC.			

19	Case No.:6/27/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM09/	RLA File :07/24/040/00311/AM09/	Lic.No/Date:0710059816 15.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. Net export weights of 295.75 Kgs., 185.18 Kgs., 11.34 Kgs., 47.71 Kgs., 288.28 Kgs., 288.28 Kgs., 218.40 Kgs., 218.40 Kgs., 1.348 Kgs., 101.5 Kgs., 101.5 Kgs., 106.58 Kgs., 106.58 Kgs., 55.94 Kgs., 55.94 Kgs., 4.91 Kgs., 4.91 Kgs., 15.88 Kgs., 15.88 Kgs., 17.88 Kgs., 17.88 Kgs., 72 Kgs. & 208.8 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 23 respectively. 2. Quantities of import items at S.Nos. 1, 2, 4, 5, 6, 7 & 8 may be allowed as 325.32 Kgs., 203.7 Ks., 52.5 Kgs., 317.1 Kgs., 317.1 Kgs. 240.2 Kgs. & 240.2 Kgs. respectively inclusive of 10% wastage. 3. Quantity of import item at S.No. 3 may be allowed as applied for inclusive of wastage of 10%. 4. Quantities of import item from S.No. 9 to 13 may be allowed as applied for inclusive of wastage of 5%. 5. Quantities of import items at S.Nos. 14, 15 & 23 may be allowed as 61.53 Kgs., 61.53 Ks., & 229.7 Kgs. respectively inclusive of 10% wastage. 6. Quantities of import items from S.Nos. 16 to 22 may be allowed as applied for inclusive of wastage of 10%. R/A may take suitable consequential action accordingly.			

20	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	Defer Date:23.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009: -

1. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at supported by size of conductors & insulation/ sheathing thickness. A copy of relevant National/International standard or buyers data sheet may also be furnished

21	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

22	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

23	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/2008/TSW(B)259 dated 04.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

24	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

25	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

26	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009: - 1. Information in respect of item at S.No. 11 of Standard Deficiency Format.			

27	Case No.:15/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00512/AM09/	RLA File :61/24/040/00046/AM09/	Lic.No/Date:6110000236 05.11.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the licence on net to net basis. Hence decided to close the case on the part of NC.			

28	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

29	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.			

30	Case No.:5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

31	Case No.:12/42/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00646/AM09/	RLA File :04/24/040/00230/AM09/	Lic.No/Date:0410101164 23.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the request of the firm for import of additional items required for the manufacturing of export products covered by another Advance Authorisation cannot be allowed and the firm may be advised to get enhancement in the earlier Advance Authorisation and to surrender the current subject licence. R/A may take suitable consequential action accordingly.			

32	Case No.:13/42/81-ALC2/2008	Party Name: SUPER SCREWS PVT.LTD.	Meet No/Date: 12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00647/AM09/	RLA File :05/24/040/00567/AM09/	Lic.No/Date:0510233429 29.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

33	Case No.:15/42/81-ALC2/2008	Party Name: ABB LIMITED	Meet No/Date: 12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date:0710062081 29.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

34	Case No.:16/42/81-ALC2/2008	Party Name: SALZER ELECTRONICS LTD	Meet No/Date: 12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00650/AM09/	RLA File :32/21/040/00153/AM09/	Lic.No/Date:3210039448 31.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the licence on ad-hoc basis. Hence decided to close the case on the part of NC.			

35	Case No.:17/42/81-ALC2/2008	Party Name: TESLA TRANSFORMERS LTD.,	Meet No/Date: 12/81-ALC2/2009 23.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date:0310500580 31.12.2008	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

36	Case No.:20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

37	Case No.:21/42/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM09/	RLA File :34/24/040/00183/AM09/	Lic.No/Date:3410023112 01.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

38	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 04.08.2009.			

39	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

40	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

41	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

42	Case No.:3/48/81-ALC2/2008	Party Name:CAST CRAFT PVT LTD,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00708/AM09/	RLA File :07/24/040/00550/AM09/	Lic.No/Date:0710062671 03.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

43	Case No.:4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.			

44	Case No.:5/48/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00710/AM09/	RLA File :07/24/040/00597/AM09/	Lic.No/Date:0710062699 03.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

45	Case No.:7/48/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00712/AM09/	RLA File :05/24/040/00518/AM09/	Lic.No/Date:0510235656 03.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 18.08.2009.			

46	Case No.:10/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00715/AM09/	RLA File :07/24/040/00576/AM09/	Lic.No/Date:0710062737 04.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

47	Case No.:11/48/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00716/AM09/	RLA File :07/24/040/00514/AM09/	Lic.No/Date:0710062742 04.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

48	Case No.:8/48/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00713/AM09/	RLA File :07/24/040/00598/AM09/	Lic.No/Date:0710062730 04.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

49	Case No.:9/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00714/AM09/	RLA File :07/24/040/00690/AM08/	Lic.No/Date:0710062735 04.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

50	Case No.:15/48/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM09/	RLA File :03/95/040/00059/AM09/	Lic.No/Date:0310505652 05.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee decided to refer a copy of the application of the firm to DC(SSi) and M/o Environment & Forest for examination and comments. The case stands deferred and to be re-listed on 18.08.2009.			

51	Case No.:17/48/81-ALC2/2008	Party Name:KLAUS UNION ENGINEERING PVT.LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00722/AM09/	RLA File :31/21/040/00364/AM09/	Lic.No/Date:3110037254 05.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the AA on net to net basis as the items of import are components in nature. Hence decided to withdraw the case.			

52	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

53	Case No.:24/48/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00729/AM09/	RLA File :31/24/040/00301/AM09/	Lic.No/Date:3110037275 06.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

54	Case No.:30/48/81-ALC2/2008	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00735/AM09/	RLA File :07/24/040/00592/AM09/	Lic.No/Date:0710062936 10.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

55	Case No.:31/48/81-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM09/	RLA File :03/95/040/00922/AM09/	Lic.No/Date:0310506468 10.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

56	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

57	Case No.:37/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00742/AM09/	RLA File :07/24/040/00609/AM09/	Lic.No/Date:0710063002 12.02.2009	Defer Date:23.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

58	Case No.: 38/48/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00743/AM09/	RLA File :05/24/040/00716/AM09/	Lic.No/Date:0510236321 12.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009: - 1. Detailed calculations as to how the quantity of Wire Mesh proposed for import has been arrived at with wastage claimed at each stage in the manufacturing process with complete justification supported by documentary evidence/drawings etc.			

59	Case No.: 40/48/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM09/	RLA File :22/24/040/00062/AM09/	Lic.No/Date:2210008650 13.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

60	Case No.: 41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	Defer Date:23.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.

61	Case No.:9/5/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM10/	RLA File :05/24/040/00525/AM09/	Lic.No/Date:0510237295 27.02.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009: - 1. Information in respect of item at S.No. 3, 5, 7 & 8 of Standard Deficiency Format. 2. The3 value addition contributed by the firm against import items from 3 to 5.			

62	Case No.:1/5/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM10/	RLA File :03/94/040/00016/AM10/	Lic.No/Date:0310515819 16.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

63	Case No.:2/5/81-ALC2/2009	Party Name:DETECTION INSTRUMENTS INDIA PRIVATE LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00010/AM10/	RLA File :03/94/040/00020/AM10/	Lic.No/Date:0310516097 17.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the AA as per GN 4. Hence decided to close the case on the part of NC.			

64	Case No.:3/5/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00011/AM10/	RLA File :31/24/040/00007/AM10/	Lic.No/Date:3110038124 17.04.2009	Defer Date:23.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. Quantities of import items at S.No.1, 2, 3, 4, 5 & 6 may be allowed as 3712 Kgs., 24878 Kgs , 14765 Kgs., 17308 Kgs., 11449 Kgs. & 63079 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No.7 & 8 put together may be allowed within 2 % of FOB value of exports R/A may take suitable consequential action accordingly.			

65	Case No.:4/5/81-ALC2/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00012/AM10/	RLA File :31/24/040/00297/AM09/	Lic.No/Date:3110038153 17.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. Words “ made of GI Wire” may be suffixed with the description of export product. 2. Words “ of relevant diameter” may be suffixed with the description of import item and quantity of this item may be allowed as 90780 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

66	Case No.:5/5/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00013/AM10/	RLA File :04/24/040/00007/AM10/	Lic.No/Date:0410103964 20.04.2009	Defer Date:23.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009: -

1. Export product wise information in respect of item at S.No. 1, 3, 4, 5 & 11 of Standard Deficiency Format.

67	Case No.: 6/5/81-ALC2/2009	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM10/	RLA File :02/24/040/00001/AM10/	Lic.No/Date:0210125702 21.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

68	Case No.: 7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 18.08.2009.			

69	Case No.: 8/5/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00016/AM10/	RLA File :05/24/040/00033/AM10/	Lic.No/Date:0510240182 22.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

70	Case No.: 10/5/81-ALC2/2009	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00018/AM10/	RLA File :03/94/040/01100/AM09/	Lic.No/Date:0310517162 24.04.2009	Defer Date:23.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The word "less than 240 mm " may be prefixed with the description of the export product. 2. The import item of 304.5 MT under a norm of 1.015 kg/kg may be allowed. (a) The word "CRNGO Steel Sheet/coil" may be deleted from the description of the import item. (b) Width of import item will be 600 mm or more. R/A may take suitable consequential action accordingly.			

71	Case No.:11/5/81-ALC2/2009	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00019/AM10/	RLA File :05/24/040/00006/AM10/	Lic.No/Date:0510240301 24.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.			

72	Case No.:12/5/81-ALC2/2009	Party Name:KUNDLIK AUTOMATION PVT.LTD.	Meet No/Date:12/81-ALC2/2009 23.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM10/	RLA File :31/24/040/00006/AM10/	Lic.No/Date:3110038219 24.04.2009	Defer Date:23.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. Taking clue from SION at S.No.C-388, quantities of import items at S.No.1 & 2 may be allowed as 711.5 Kgs. & 29.7 Kgs. respectively inclusive of wastage of 65%. R/A may take suitable consequential action accordingly.			

PART -A -DEFFER

S.No.6

Case No.AR -7	M/s Crompton Greaves Ltd.Mumbai
Meeting No. 12/81/09	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 23-06-2009	Advance Licence No 0310443826 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 12/81 held on 23.06.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 18.08.2009.

PART -AR-DEFFER

S.No.21

Case No.AR -7	M/s Penwalt Ltd.Mumbai
Meeting No. 12/81/09	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 23-06-2009	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F.No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 12/81 held on 23.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.08.2009.

PART-C-DEFFER

S.N0.17

Case No.C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
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Meeting No. 12/81/09	F.No.01/81/162 /0034/AM10/DES-II
Dated: 23-06-2009	.

Decision : The case regarding fixation of SION for Toroidal Transformers was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the information from EEPC is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.

S.NO.18

Case No.C -2	M/s Jindal Aluminium through EEPC,Bangalore
Meeting No. 12/81/09	F.No.01/81/162 /0766/AM09/DES-II
Dated: 23-06-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee decided to refer a copy of the application of the firm to M/o Mines for examination and comments. The case stands deferred and to be re-listed on 18.08.2009.

S.NO.19

Case No.C -3	M/s Bhukhanvala Tools Pvt.Ltd.Navsari M/s Kalpataru Power Transmission Ltd.Gandhinagar M/s B.C.Instruments,Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 12/81/09	F.No.01/81/162 /0033/AM10/DES-II
Dated: 23-06-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 23.06.2009. The committee observed that the comments from M/o Steel are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 18.08.2009.